है और न्यायाधिकरण द्वारा इस कार्य को यथा-जोझ पूर्ण करने की कोश्रिण की जा रही है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/

िसचाई और विद्युत मंत्रालय में उपमंती (SHRI BALI NATH° KUREEL): (a) and (b) The dispute on the Narmada Waters amongst Gujarat. Maharashtra. Madhya Pradesh and Rajasthan which could not be resolved by negotiations, has been referred by the Government of India for adjudication to the Narmada Water Disputes Tribunal set up in October. 1969. The adjudication proceedings are in progress and efforts are being made by the Tribunal to complete the proceedings as expeditiously as practicable.]

## REHABILITATION OF FAMILIES OF KORAPDT DISTRICT BY RAILWAY ADMINISTRATION

- 37. SHRI B.C. PATTANAYAK.: Will the Minister of RAILWAYS/^5? ^ be pleased to state:
- (a) the amount of compensation paid to the members of the tribal families whose lands were taken away by the Railway (D.B.K. Railway) in Koraput District of Orissa;
- (b) whether any arrangements have been made to rehabilitate those families;
- (c) if so, the number of such families and the places of their rehabilitation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/^ jrerrsra \*t 3TO9t(SHRI MOHD. SHAFI QURESHI) (a) Rs. 8.62,562.70

(b) and (c) Do not arise as no families were displaced as a result of the land acquisition.

## SICK TEXTILE MILLS

38. SHRI A, G. KULKARNI:

SHRIMATI VIMAL PUNJAB DESHMUKH : KUMARI SHANTA VASISHT :

11] English trnaslation.

Will the Minister of FOREIGN TRADE **tasks** and to refer to the reply to Starred Question No. 92 given in the Rajya Sabha on the 22nd July 1971 and state:

- (a) what further steps have been taken by Government for the reopening/taking over of (he sick textile mills;
- (b) whether any legal steps have been taken to empower the old management to acquire the sick units against if so, the details thereof; and
- (c) what specific steps have been taken by Government to take over the management as well as ownership of the units already taken over by the National Textile Corporation 1

THE MINISTER OF FOREIGN TRADE' fart\*rsnrrc»TefT (SHRI L.N. M1SHRA):(a) Since July, 1971. the management of six cotton textile mills has been taken *over* by Government, under the Industries (Development and Regulation) Act, 1951. Further, investigations have been ordered, under the aforesaid Act. in respect of eight mills.

- (h) No, Sir. However, Government have already got powers, under the Industries (Development & Regulation) Act, (o return sick units to ok! managements.
- (c) While in case of five mills under Authorised Controllers orders have been issued for reconstruction, two mills have :l been ordered to be liquidated as running concerns, under the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967.

## INDIAN INVESTMENT IN MALAYSIA

- 39. SHRIA.D.MANI : Will the Minister of FOREIGN TRADE विदेश ज्यापार मंदी i be pleased to state :
- (a) whether Government's attention has been drawn to a broadcast by Mr. K.T. Ratnam, Malaysia's acting High Commissioner to India on August 31, 1971 from